

**FIR No.224/2015
PS Timarpur
U/s 302/34 IPC
State Vs. Gurcharan Singh @ Charan Singh**

26/08/2021

File taken up today on application u/s. 439 Cr.PC of the accused Gurcharan Singh @ Charan Singh for extension of interim bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

Present: Ms. Sweta Verma, Ld. Substitute Addl. P.P. for the State (through V.C.).
Ms. Sushma Sharma. Ld. Counsel for the accused Gurcharan Singh @ Charan Singh (through V.C.).

Assistant Ahlmad is on leave today.

Counsel for the accused seeks time for clarifications. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid application of the accused be put up for clarifications/ consideration on **03/09/2021**. Date of 03/09/2021 is given at specific request and convenience of counsel for the aforesaid accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
26/08/2021(G)**

CNR No.DLCT01-000185-2021

SC No.16/2021

FIR No.415/2015

PS Kotwali

U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act

State Vs. Sunil & Ors.

26/08/2021

File taken up today on the application u/s. 439 Cr.PC of the accused Sunil Rathore for extension of interim bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

Present: Ms. Sweta Verma, Ld. Substitute Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Sunil Rathore.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused/ counsel.

The aforesaid application of the accused be put up for consideration on

31/08/2021.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
26/08/2021(G)

At this stage, Sh. Harsh Vardhan Sharma, Ld. Counsel for the accused has joined the proceedings through V.C. and requested for preponement of the aforesaid date i.e. 31/08/2021. Heard. Request is allowed. Date already fixed i.e. 31/08/2021 stands cancelled.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the

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aforesaid application of the accused and also file reply as to whether the terms and conditions of the interim bail order have been complied by the accused or not, on the next date of hearing.

At the request of counsel for the accused, the aforesaid application of the accused be put up for consideration on **27/08/2021**. Date of 27/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
26/08/2021(G)

**SC No.188/2021
FIR No.154/2020
PS Burari
U/s 304/34 IPC
State Vs. Virender Yadav**

26/08/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of the accused Virender Yadav for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

Present: Ms. Sweta Verma, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ Inspector Ashok Kumar is present (through V.C.).
Sh. Surendra Kumar Sharma, Ld. Counsel for the accused Virender Yadav (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that the present bail application of the accused be taken up for consideration on the date already fixed i.e. 08/09/2021.
Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **08/09/2021**. Date of 08/09/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **08/09/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
26/08/2021(G)**

**SC No.16/2021
FIR No.415/2015
PS Kotwali
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act
State Vs. Sunil & Ors.**

26/08/2021

File taken up today on the bail application u/s 439 Cr.P.C. of accused Laxman Singh @ Bable for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

Present: Ms. Sweta Verma, Ld. Substitute Addl. P.P. for the State (through V.C.).
SI Satish Kumar is present (through V.C.).
Sh. Shailendra Singh, Ld. Counsel for the accused Laxman Singh @ Bable (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that the present bail application of the accused be taken up for consideration on physical hearing day. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **04/09/2021**. Date of 04/09/2021 is given at specific request and convenience of counsel for the accused.

SI Satish Kumar is bound down for the next date of hearing i.e. **04/09/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
26/08/2021(G)**

**SC No.192/2021
FIR No.319/2020
PS Nabi Karim
U/s 302/34 IPC
State Vs. Sachin Solanki @ Vishu & Ors.**

26/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Sandeep for grant of interim bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

Present: Ms. Sweta Verma, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ Inspector Tej Dutt Gaur is present (through V.C.).
Sh.Rajesh Kaushik, Ld. Counsel for the accused Sandeep (through V.C.).
Dr. Neeraj Kumar Garg, Medical Officer In-charge, Jail No.1, Tihar, New Delhi is present (through V.C.).
Dr. Siddharth Yadav, Associate Professor, Department of Urology and Renal Transplant, Safdarjung Hospital, New Delhi is present (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by Dr. Siddharth Yadav that date of admission of the accused in the hospital is given for 17/09/2021 and surgery of the accused will be conducted thereafter and at present, there is no urgency for surgery of the accused.

Dr. Siddharth Yadav is directed to file appropriate/ detailed report regarding medical condition of the accused, requirement/ urgency of surgery, immediate hospitalization of the accused and early admission/ surgery of the accused is required or not, on or before the next date of hearing.

The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused.

Jail Authorities are directed to provide the requisite/ necessary / immediate

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medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis.

The concerned Medical Superintendent, Safdarjung Hospital, New Delhi is directed to admit the accused in the hospital if required or in case of emergency, if any, prior to the date already fixed for admission i.e. 17/09/2021.

Counsel for the accused seeks time for taking appropriate instructions in the present matter. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 28/08/2021. Date of 28/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
26/08/2021(G)

CA No.17/2021
Asma Parveen Vs. The State & Anr.

26/08/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

Present: Mr. Nasir Kamal, Ld. Counsel for the appellant (through V.C.).
Ms. Sweta Verma, Ld. Substitute Addl. P.P. for the State/ respondent No.1 (through V.C.).
Mr. Anis Ahmed, Ld. Counsel for the respondent No.2 (through V.C.).

Assistant Ahlmad is on leave today.

TCR be summoned for the next date of hearing.

At joint request, put up the matter for arguments on **22/10/2021**. Date of 22/10/2021 is given at the specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
26/08/2021(G)